

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-455(PB)/2017

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Ltd Petitioner/Applicant
Vs.	
M/s. Forging Pvt. Ltd Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (Liq.)

Order delivered on 09.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Sajeve Bhushan Deora, Liquidator along with Abhishek Bose, Advocate
For the Respondent	:	

ORDER

New IA-97/2023

The Quarterly Progress report filed by Liquidator is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

Accordingly, IA-97/2023 stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)